

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
TRADE LINE ENTERPRISES PRIVATE LIMITED**

Sl. No.	PARTICULARS	Details
1.	Name of corporate debtor	TRADE LINE ENTERPRISES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	03 rd August 2005
3.	Authority under which corporate debtor is incorporated / registered	ROC CHENNAI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51494TN2005PTC057097
5.	Address of the registered office and principal office (if any) of corporate debtor	8, L & M CENTURY PLAZA 560-562, MOUNT ROAD TEYNAMPET, CHENNAI 600018, Tamil Nadu
6.	Date of closure of Insolvency Resolution Process	17/11/2025
7.	Liquidation commencement date of corporate debtor	18/11/2025 (Order received on 24 th November, 2025)
8.	Name and registration number of the insolvency professional acting as liquidator	Sudhir GS IBBI/IPA-001/IP-P-02744/2022-2023/14183
9.	Address and e-mail of the liquidator, as registered with the Board	11 Subham, Jayalakshmi Street Keelkatalai, Behind Holy Family Convent School, Chennai, Tamil Nadu, 600117. Email: sudhircaip@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	7 th Floor, KRD GEE GEE Crystal, dr. Radhakrishnan Salai, Mylapore, Chennai 600004. Email: <i>IBC.TRADELINE@GMAIL.COM</i>
11.	Last date for submission of claims	24/12/2025

Notice is hereby given that the National Company Law Tribunal (**Chennai**) has ordered the commencement of liquidation of the **Trade Line Enterprises Private Limited** on **18/11/2025 (Order received on 24/11/2025)**

The stakeholders of **Trade Line Enterprises Private Limited** are hereby called upon to submit their claims with proof on or before **24/12/2025**, to the liquidator at the address mentioned against **item No.10** above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by

such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-

G.S.Sudhir

Reg No: IBBI/IPA-001/IP-P-02744/2022-2023/14183

AFA valid upto 31.12.2025

Date: 28.11.2025

Place: Chennai.

FORM B PUBLIC ANNOUNCEMENT

**(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
TRADE LINE ENTERPRISES PRIVATE LIMITED**

Sl. No.	PARTICULARS	Details
1.	Name of corporate debtor	TRADE LINE ENTERPRISES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	03rd August 2005
3.	Authority under which corporate debtor is incorporated / registered	ROC CHENNAI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51494TN2005PTC057097
5.	Address of the registered office and principal office (if any) of corporate debtor	8, L & M Century Plaza 560-562, Mount Road Teynampet, Chennai - 600018, Tamil Nadu
6.	Date of closure of Insolvency Resolution Process	17-11-2025
7.	Liquidation commencement date of corporate debtor	18/11/2025 (Order received on 24th November, 2025)
8.	Name and registration number of the insolvency professional acting as liquidator	Sudhir GS IBBI/IPA-001/IP-P-02744/2022-2023/14183
9.	Address and e-mail of the liquidator, as registered with the Board	11 Subham, Jayalakshmi Street Keelkatalai, Behind Holy Family Convent School, Chennai, Tamil Nadu, 600117. Email: sudhircaip@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	7th Floor, KRD GEE GEE Crystal, dr. Radhakrishnan Salai, Mylapore, Chennai 600004. Email: IBC.TRADELINE@GMAIL.COM
11.	Last date for submission of claims	24/12/2025

Notice is hereby given that the **National Company Law Tribunal (Chennai)** has ordered the commencement of liquidation of the **Trade Line Enterprises Private Limited** on **18/11/2025 (Order received on 24/11/2025)**

The stakeholders of **Trade Line Enterprises Private Limited** are hereby called upon to submit their claims with proof on or before 24/12/2025, to the liquidator at the address mentioned against item No. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 28-11-2025
Place: Chennai.

Reg No: IBBI/IPA-001/IP-P-02744/2022-2023/14183
AFA valid upto 31.12.2025

Sd/-
G.S.Sudhir

படிவம் B பொது அறிவிப்பு

(நொடித்தல் மற்றும் இந்திய திவால் நிலை வாரியத்தின் (கலைப்பு நடைமுறைகள்)
விதிமுறைகள் 2016-ன், விதி 12-ன் கீழ்)

டிரேட் லைன் எண்டர்பிரைசஸ் பிரைவேட் லிமிடெட் பங்குதாரர்கள் கவனத்திற்கு

வ. எண்	தகவல்கள்	விவரங்கள்
1.	கார்ப்பரேட் கடனாளர் பெயர்	டிரேட் லைன் எண்டர்பிரைசஸ் பிரைவேட் லிமிடெட்
2.	கார்ப்பரேட் கடனாளர் துவக்கத் தேதி	03 ஆகஸ்ட் 2005
3.	எந்த அதிகாரத்தின் கீழ் கார்ப்பரேட் கடனாளர் துவக்கம்/பதிவு	நிறுவனங்கள் பதிவாளர், சென்னை
4.	கார்ப்பரேட் கடனாளரின் நிறுவன அடையாள எண் / வரையறுக்கப்பட்ட பொறுப்பு அடையாள எண்	U51494TN2005PTC057097
5.	கார்ப்பரேட் கடனாளரின் பதிவு அலுவலக மற்றும் முதன்மை அலுவலக (வேறு ஏதேனும் இருப்பின்) முகவரி	8, எல் & எம் செஞ்சுரி பிளாசா 560 562, மவுண்ட் ரோடு, தேனாம்பேட்டை, சென்னை 600018, தமிழ்நாடு
6.	திவால் தீர்மான நடைமுறை மூடும் தேதி	17-11-2025
7.	கார்ப்பரேட் கடனாளரின் கலைப்பு துவங்கும் தேதி	18/11/2025 (ஆணை நவம்பர் 24, 2025 அன்று பெறப்பட்டது)
8.	கலைப்பு அலுவலராக செயல்படும் திவால் தீர்மான நிபுணரின் பெயர் மற்றும் பதிவு எண்	சுதிர் ஜி.எஸ். IBBI/IPA-001/IP-P-02744/2022-2023/14183
9.	குழுவில் பதிவு செய்துள்ளபடி கலைப்பு அலுவலரின் முகவரி மற்றும் மின்னஞ்சல்	11 சுபம், ஜெயலட்சுமி தெரு, கீழ்கட்டளை, ஹோலி பேமிலி கான்வென்ட் பள்ளி பின்புறம், சென்னை, தமிழ்நாடு, 600117. மின்னஞ்சல் : sudhircaip@gmail.com
10.	தொடர்புக்கான கலைப்பு அலுவலரின் முகவரி மற்றும் மின்னஞ்சல்	7வது தளம், கேஆர்டி ஜீ ஜீ கிரிஸ்டல், டாக்டர். ராதாகிருஷ்ணன் சாலை, மயிலாப்பூர், சென்னை 600004. மின்னஞ்சல் : ibc.tradeline@gmail.com
11.	கோரிக்கைகள் சமர்ப்பிக்கும் கடைசி தேதி	24/12/2025

தேசிய நிறுவன சட்ட தீர்ப்பாயம் (சென்னை) 18/11/2025 அன்று டிரேட் லைன் எண்டர்பிரைசஸ் பிரைவேட் லிமிடெட்டின் கலைப்பைத் தொடங்க உத்தரவிட்டுள்ளதாக இதன் மூலம் அறிவிப்பு வழங்கப்படுகிறது (ஆணை 24/11/2025 அன்று பெறப்பட்டது)

டிரேட் லைன் எண்டர்பிரைசஸ் பிரைவேட் லிமிடெட்டின் பங்குதாரர்கள் வரிசை எண்.10க்கு எதிரே கொடுக்கப்பட்டுள்ள கலைப்பு அலுவலரின் முகவரிக்கு தங்கள் உரிமை கோரல்களை ஆதாரத்துடன் 24/12/2025 அன்றோ அல்லது அதற்கு முன்னதாகவோ சமர்ப்பிக்கும்படி கேட்டுக்கொள்ளப்படுகிறார்கள்.

மின்னணு ஆதாரங்களின் மூலம் மட்டுமே நிதி கடன் வழங்கியவர்கள் தங்களின் உரிமை கோரல்களை சமர்ப்பிக்க வேண்டும். இதர கடன் வழங்கியவர்கள் ஆதாரங்களுடன் கூடிய தங்களது உரிமை கோரல்களை நேரடியாகவோ, தபால் மூலமாகவோ அல்லது மின்னணு மூலமாகவோ சமர்ப்பிக்கலாம்.

தவறான சான்றுகளை சமர்ப்பித்தால் அபராதம் விதிக்கப்படும்

ஒரு பங்குதாரர் கலைப்பு செயல்முறையின் போது தனது கோரிக்கைகளை சமர்ப்பிக்கவில்லை என்றால், அத்தகைய பங்குதாரர் நொடித்தல் மற்றும் இந்திய திவால்நிலை வாரியம் (கார்ப்பரேட் நபர்களுக்கான திவால்நிலை தீர்வு நடைமுறை) விதிமுறைகள், 2016ன் கீழ் நிறுவன திவால்நிலை தீர்வு செயல்முறையின் போது சமர்ப்பிக்கப்பட்ட கோரிக்கைகள் பிரிவு 38ன் கீழ் சமர்ப்பிக்கப்பட்டதாகக் கருதப்படும்.

ஒப்பம்/-

ஜி.எஸ்.சுதிர்

தேதி : 28-11-2025

இடம் : சென்னை

பதிவு எண்: IBBI/IPA-001/IP-P-02744/2022-2023/14183

AFA valid upto 31.12.2025